

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 356 OF 2018 &
IA NO. 1349 OF 2018 & IA NO. 1323 OF 2019**

Dated: 16th September, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**M/s Teestavalley Power Transmission Ltd. ... Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Tarun Johri
Mr. Ankit Saini

Counsel for the Respondent(s) : Mr. Janmali Manikala
Mr. Girik Bhalla for R-5

Mr. Pallav Mongia
Mr. Abhinav Goyal for R-6

Mr. Anand K. Ganesan for R-7

ORDER

Finally, objections, if any, shall be filed by the Respondents except Respondent No.6/Powergrid within four weeks time i.e. on or before 14.10.2019, after duly serving advance copy to the other side, failing with, it shall be taken as nil.

Meanwhile, Appellant is directed to serve copy of additional documents relied upon by them.

List the matter on **23.10.2019.**

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**